

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT)(Insolvency) No.280 of 2019**

**IN THE MATTER OF:**

**Kinjal Enterprises** **...Appellant**

**Vs**

**Kamla Real Estate Hub Private Limited** **....Respondent**

**Present:**

**For Appellant: Ms. Sanjana Saddy and Mr. Sanyat Lodha,**  
**Advocates**

**For Respondent: Mr. P.V. Dinesh, Mr. Ashwini Kumar Singh and**  
**Mr. R.S. Lakshman, Advocates**

**ORDER**

**09.07.2019** Learned Counsel for the Appellant submits that the Appellant has filed the consent terms with the Liquidator. She submits that the Appellant is ready to hand over the postdated cheques.

Perused the impugned order which was passed and the consent terms entered between the parties.

List the appeal 'For Orders' on **24<sup>th</sup> July, 2019.**

[Justice A.I.S. Cheema]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)